## GOVERNMENT OF INDIA COAL LOK SABHA

UNSTARRED QUESTION NO:1736 ANSWERED ON:04.08.2010 COAL LINKAGE TO KARNATAKA Siddeswara Shri Gowdar Mallikarjunappa

## Will the Minister of COAL be pleased to state:

- (a) whether the Government of Karnataka and the Government of Chhattisgarh have signed an MoU for establishing 1600 MW Thermal Power Plant (TPP);
- (b) if so, whether application for long-term coal linkage in the prescribed proforma has already been submitted;
- (c) if so, whether the Karnataka Government has requested for revised linkage of 11 million tonne coal per annum;
- (d) if so, whether the Union Government has considered the request of the Karnataka government; and
- (e) if so, the time by which a final decision in this regard is likely to be taken?

## **Answer**

MINISTER OF STATE IN THE MINISTRY COAL(INDEPENDENT CHARGE) AND MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL)

- (a) to (c): Karnataka Power Corporation Limited (KPCL) made an application dated 15th/29th December,2008 informing that they propose to implement a Thermal Power Project (TPP) at Godhna, Jangir-Champa District in the State of Chhattisgarh with two units of 2x500 MW +20% during the first stage and submitted an application seeking coal linkage to the extent of 8.04 million tones per annum, based on a Memorandum of Understanding (MoU) between Government of Chhattisgarh, Chattisgarh State Electricity Board and Karnataka Power Corporation Limited. On 18th February,2009, it was informed that the capacity of the project has been increased to 1600 MW (2x800 MW) and desired coal linkage is of 11 million tones per annum.
- (d) & (e): The application has been forwarded to Ministry of Power on 3rd June,2009 for their comments/recommendations. On receipt of comments/recommendations of Ministry of Power and other relevant factors, the application will be placed before the Standing Linkage Committee (Long term) for Power for their consideration.